

Challan No. DL67292001160631271

STA

Vehicle No. DL1RV-8243

27.08.2020

**This is an application for release of vehicle bearing registration No. DL1RV-8243 moved on behalf of applicant Sh. Shakeel.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. Counsel Sh. Arun Kumar Tiwari on behalf of applicant.

However, Vakalatnama is not on record.

Reply not filed. It is stated by Ld. Counsel that STA is deliberately not filing reply of aforesaid application.

Submissions heard.

Let reply of aforesaid application be filed positively, for 29.08.2020.

**Copy of this order be sent to concerned Challenging Officer.**

**Copy of this order be also given dasti to Ld. Counsel for applicant.**

*Copy Received.  
Adv. Arun Tiwari*

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

e-FIR No. 000389/2020  
PS Tilak Nagar  
U/s 379/411 IPC

27.08.2020

**This is an application for release of mobile phone having IMEI No. 355667102744247 moved on behalf of applicant Sh. Harpreet.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Applicant Sh. Harpreet with Ld. Counsel

Submissions heard.

Reply of IO perused. As per reply, State has no objection in releasing the mobile phone.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the mobile phone in question be released to the applicant on furnishing **Indemnity bond in the sum of Rs.5000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile phone from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the Mobile phone is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant / Ld. Counsel.

Copy of this order be sent to the SHO concerned for compliance.

*Harpreet Singh*

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

Challan No.66912008202146130

STA

Vehicle No. DL1RS-3130

27.08.2020

**This is an application for release of vehicle bearing registration No. DL1RS-3130 moved on behalf of applicant Sh. Munna.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Arun Kumar Tiwari on behalf of applicant.

However, Vakalatnama is not on record.

Reply not filed. It is stated by Ld. Counsel that STA is deliberately not filing reply of aforesaid application.

Submissions heard.

Let reply of aforesaid application be filed positively, for

29.08.2020.

**Copy of this order be sent to concerned Challaning Officer.**

**Copy of this order be also given dasti to Ld. Counsel for applicant.**

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

*Received copy  
Adv. Arun Tiwari*

e-FIR No. 019328/2020  
PS Tilak Nagar  
U/s 379 IPC

27.08.2020

**This is an application for release of vehicle No. DL9SAP-7745 moved on behalf of applicant Sh. Yogesh Anand.**

Present: Ld. APP for the State

Applicant in person

Submissions heard.

Reply of IO perused.

As per reply, State has no objection in releasing of aforesaid vehicle.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL9SAP-7745** be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.20,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

**Copy of this order be given dasti to applicant.**

**Copy of this order be sent to the SHO concerned for compliance**

*Yogesh Anand*

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 490/2020  
PS Tilak Nagar  
State Vs. Akash Kumar  
U/s 411 IPC**

27.08.2020

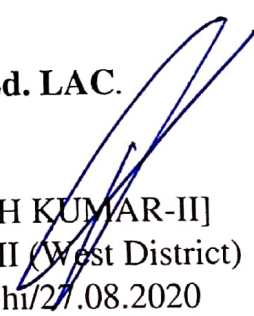
**This is a bail application on behalf of accused /  
applicant Akash Kumar S/o Ranbir Singh filed through  
Superintendent Jail No. 4.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. LAC Sh. A.K. Jha for applicant / accused.  
Submissions of both the sides heard.

Considering the fact that accused is not required for  
interrogation purpose as investigation has been completed against the  
accused, accused Akash Kumar is admitted to bail subject to furnishing  
of Personal Bonds in the sum of Rs.10,000/-.

**Copy of this order be sent to concerned Jail  
Superintendent.**

**Copy of this order be given dasti to Ld. LAC.**

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 527/2020  
PS Tilak Nagar  
State Vs. Akash Kumar  
U/s 25/54/59 Arms Act**

27.08.2020

**This is a bail application on behalf of accused / applicant Akash Kumar S/o Ranbir Singh filed through concerned Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. LAC Sh. A.K. Jha for applicant / accused.

Submissions of both the sides heard.

Considering the fact that accused is not required for interrogation purpose as investigation has been completed against the accused, accused Akash Kumar is admitted to bail subject to furnishing of Personal Bonds in the sum of Rs.10,000/-.

**Copy of this order be sent to concerned Jail Superintendent.**

**Copy of this order be given dasti to Ld. LAC.**

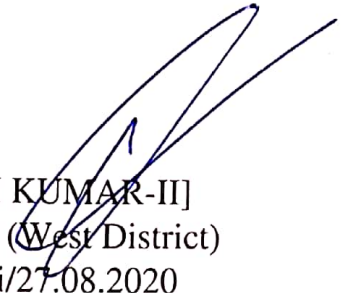
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**Laxmi Vs. Rakesh Manik**

27.08.2020

Present: None.

Put up on 31.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 468/2020  
PS Ranhola  
State Vs. Sumit  
U/s 457/380/411/34 IPC**

27.08.2020

**This is an application for calling status report from Jail Superintendent, Tihar Jail about not releasing accused Sumit S/o Sh. Ram Chander Yadav.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
None.

Reply filed by concerned Jail Superintendent. As per reply, accused Sumit Kumar is involved in 02 other cases FIR No. EDRA-00429/2020 and FIR No. 648/2020 both PS Ranhola. It is further contended in the report that UTP Sumit Kumar is not facing trial in case FIR No. 468/2020 PS Ranhola.

Application stands disposed off.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020



**FIR No. 605/2020**  
**PS Tilak Nagar**  
**State Vs. Ezennaka David and Enestin Manyl**

27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Gaurav Chandiok for accused Ezennaka  
David and Enestin Manyl.

Bail Bond verification report not received. IO / SHO is  
directed to file Bail Bond verification report for 28.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 605/2020**  
**PS Tilak Nagar**  
**State Vs. Ezennaka David and Enestin Manyl**

27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Gaurav Chandiok for accused Ezennaka  
David and Enestin Manyl.

Bail Bond verification report not received. IO / SHO is  
directed to file Bail Bond verification report for **28.08.2020**.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 283/19**  
**PS Patel Nagar**

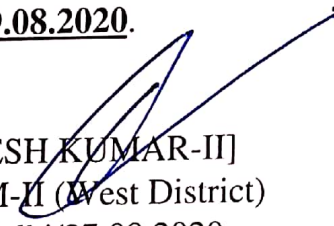
27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

None.

Surety is not present.

Put up for appearance of surety on 29.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 283/19**  
**PS Patel Nagar**

27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

None.

Surety is not present.

Put up for appearance of surety on 29.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**e-FIR No. 15239/2020  
PS Punjabi Bagh  
State Vs. Jaspreet Singh**

27.08.2020

**This is an application received from Ld. CMM Office on behalf of applicant Jaspreet Singh for calling status report in respect of release of applicant Jaspreet Singh.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let report be called from concerned Jail Superintendent for

28.08.2020.

[RAKESH KUMAR-II]

Duty MM-II (West District)

THC/Delhi/27.08.2020

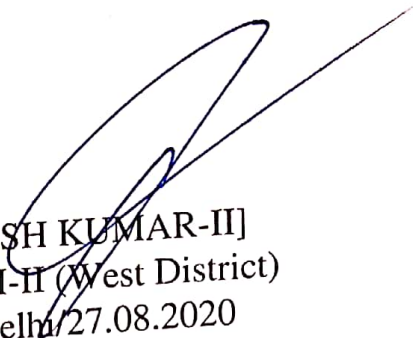
**FIR No. 0558/2020**  
**PS Moti Nagar**  
**State Vs. Mohd. Israfil**

27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

None.

Put up on 29.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 328/2020**  
**PS Kirti Nagar**  
**State Vs. Mohd. Raja**

27.08.2020

**This is an application u/s 437 CrPC on behalf of applicant / accused Mohd. Raja S/o Azaz forwarded by the concerned Jail Superintendent.**

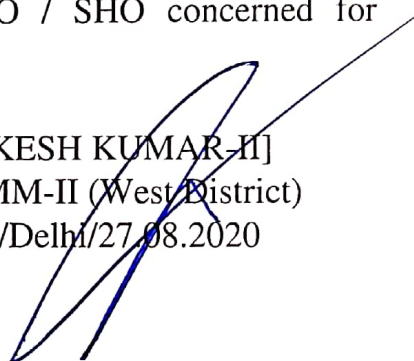
Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

**29.08.2020.**

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020





FIR No. 650/2020  
PS Punjabi Bagh  
State Vs. Rohit

27.08.2020

**This is an application u/s 437 CrPC on behalf of applicant / accused Rohit S/o Rajeev forwarded by the concerned Jail Superintendent.**

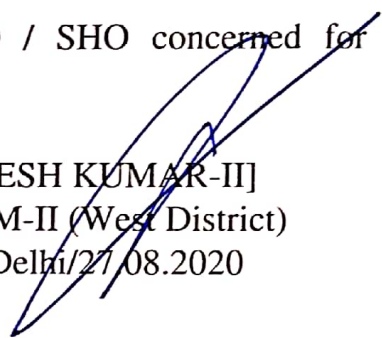
Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

28.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020





**FIR No. 18/2020  
PS Patel Nagar  
State Vs. Raman**

27.08.2020

**This is an application u/s 437 CrPC on behalf of  
applicant / accused Raman S/o Raj Kumar forwarded by  
the concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

28.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 352/2020**  
**PS Patel Nagar**  
**State Vs. Amit Kumar & Ors.**  
**U/s 498A/406/34 IPC**

27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

None.

Let report be called for 29.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

FIR No. 475/2020  
PS Moti Nagar  
State Vs. Rohit

27.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Rohit S/o Rajeev forwarded by the concerned Jail Superintendent.

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

28.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020


**e-FIR No. 014903/2020**  
**PS Patel Nagar**  
**State Vs. Vishal Choudhary**

27.08.2020

**Application for bail on behalf of accused Vishal  
Choudhary received from the Court of Ld. ACMM West.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let report be called for 29.08.2020.

  
[RAKESH KUMAR-II]  
Duty-MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 451/2020  
PS Moti Nagar  
State Vs. Rohit**

27.08.2020

**This is an application u/s 437 CrPC on behalf of applicant / accused Rohit S/o Rajeev forwarded by the concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. LAC Sh. A.K. Jha for accused / applicant  
Let reply be called from the IO / SHO concerned for

**28.08.2020.**

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

e-FIR No. 12617/2020  
PS Moti Nagar  
State Vs. Raj Kumar

27.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Raj Kumar S/o Lal Prasad forwarded by the concerned Jail Superintendent.

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

29.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27/08.2020

**FIR No. 119/2020**  
**PS Tilak Nagar**  
**State Vs. Akash Dass**

27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

None.

Report not filed.

Let report be called for 29.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

custody as there is no apprehension of his fleeing from

e-FIR No. 13933/2020  
PS Tilak Nagar  
State Vs. Robin

27.08.2020

**This is an application u/s 437 CrPC on behalf of applicant / accused Robin S/o Om Prakash forwarded by the concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. LAC Sh. A.K. Jha for accused / applicant  
Let reply be called from the IO / SHO concerned for

29.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020



FIR No. 192/2020  
PS Anand Parbat  
State Vs. Ajay  
U/s 379/356/411 IPC

27.08.2020

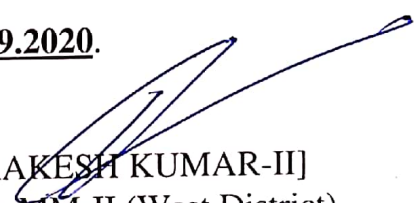
**Chargesheet filed. It be checked and registered.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Accused is stated to be in JC.

IO HC Pappu Ram Meena in person

Put up for consideration on 10.09.2020.

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

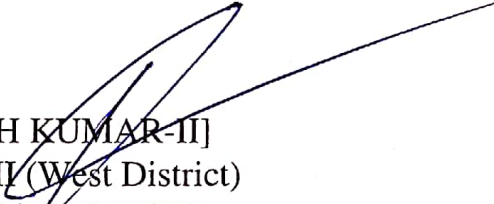
**FIR No. 0074/2020**  
**PS Ranhola**

27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

None.

Be put up on 28.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

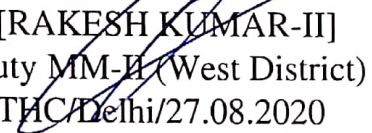
**FIR No. 640/2020**  
**PS Punjabi Bagh**

27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. Counsel for applicant.

On request, put up on 28.08.2020.

IO is directed to join bail proceedings through VC if directed  
by concerned Court.

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

FIR No. 476/2020  
PS Moti Nagar  
State Vs. Ajay

27.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Ajay S/o Rampal Bhatt forwarded by the concerned Jail Superintendent.

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

29.08.2020.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 532/2020  
PS Moti Nagar  
State Vs. Vipin**

27.08.2020

**This is an application u/s 437 CrPC on behalf of  
applicant / accused Vipin S/o Munshi Lal forwarded by  
the concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

**29.08.2020.**

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020



**e-FIR No. 013186/2020**  
**PS Moti Nagar**  
**State Vs. Javed**

27.08.2020

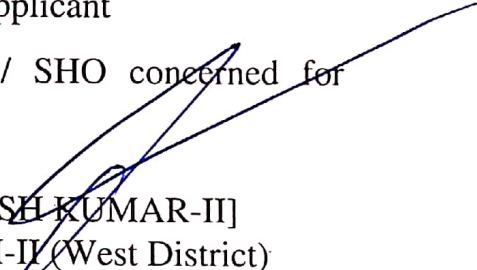
**This is an application u/s 437 CrPC on behalf of applicant / accused Javed S/o Mohd. Jalim forwarded by the concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

29.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 0365/2020**  
**PS Kirti Nagar**  
**State Vs. Anmol Maggo**  
**U/s 384/452/511/427/506/34 IPC**

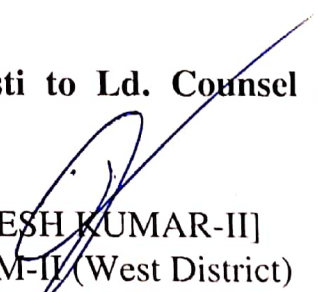
27.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Rajiv Tiwari and Sh. Rahul Tiwari for  
accused.

Accused Anmol Maggo was admitted to bail today itself on  
furnishing of Bail Bonds in the sum of Rs.20,000/- alongwith one surety  
in like amount. Bail Bonds was directed to be verified for 28.08.2020.  
However, as Ld. Counsel for applicant submitted that Bail Bond be  
verified for today itself, IO was present in Court and Court had directed  
for verification of Bail Bond. IO filed Bail Bond verification report today  
itself on 27.08.2020. Bail Bond accepted. Accused be released, if not  
required in any other case.

**Copy of the order be given dasti to Ld. Counsel for  
applicant.**

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020

**FIR No. 329/2020**  
**PS Mundka**  
**State Vs. Mukesh**  
**U/s 33/38/58 Delhi Excise Act**

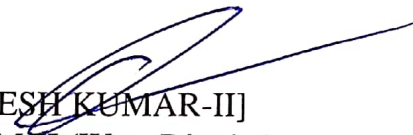
27.08.2020

**Chargesheet filed.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

IO HC Kulbir Singh in person

Be put up before the concerned Court for **31.08.2020**.

  
[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/27.08.2020